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Government of India
Ministry of Commerce and Industry
Department of Commerce
Directorate General of Foreign Trade
Udyog Bhawan

Public Notice No.22/2015-20
New Delhi, Dated the 26th August, 2018

Subject:- Regarding intimation to Regional Authorities about Block-wise fulfilment of EO under the EPCG Scheme.

In exercise of the powers conferred under Paragraph 1.03 of the Foreign Trade Policy (FTP) 2015-20, the Director General of Foreign Trade in public interest hereby makes the following amendment in the Hand Book of Procedures 2015-20:

<table>
<thead>
<tr>
<th>Para No.</th>
<th>Existing Provision</th>
<th>Amended provision</th>
</tr>
</thead>
<tbody>
<tr>
<td>5.14(b)</td>
<td>The Authorisation holder would intimate the Regional Authority on the fulfilment of the export obligation, as well as average exports, within three months of completion of the block, by secured electronic filing using digital signatures.</td>
<td>The Authorisation holder would intimate the Regional Authority on the fulfilment of the export obligation, as well as average exports, within three months of completion of the block.</td>
</tr>
</tbody>
</table>


(Alok Vardhan Chaturvedi)
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